

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.469/2001.

Thursday this the 31st day of May 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P. Surendran,
EDDA (Put off duty)
Parandode P.O.,
Via Aryanad, residing at:
Valiamala Puthen Veedu,
Cherapally, Aryanad. Applicant

(By Advocate Shri Vishnu S. Chempazhanthiyil)

vs.

1. Sub Divisional Inspector of Post Offices, Nedumangad.
 2. Superintendent of Post Offices, South Postal Division, Thiruvananthapuram.
 4. Chief Postmaster General, Kerala Circle, Thiruvananthapuram.
 4. Union of India, represented by its Secretary, Ministry of Communications, New Delhi.

(By Advocate Shri K.Kesavankutty, ACGSC)

The application having been heard on 31st May 2001 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

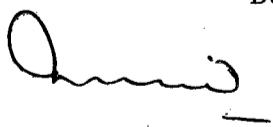
The applicant, an Extra Departmental Delivery Agent (EDDA for short) Parandode P.O. was on put off duty by A-1 order dated 17.5.2000. He made an appeal against the put off duty on 25.5.2000(A4) to the 2nd respondent. The appeal has

not been disposed of and the applicant is continuing under put off duty. No charge sheet has so far been served on the applicant. One year has passed after he was put off duty. Therefore the applicant has filed this application to set aside A-1 impugned order and to direct the respondents to reinstate the applicant back to service as EDDA, Parandode immediately with all consequential benefits.

2. When the application came up for hearing, Shri K.Kesavankutty, ACGSC appearing for the respondents, stated that the application may be disposed of directing the 2nd respondent to consider and dispose of the Appeal submitted by the applicant on 25.5.2000(A-4) against A-1 order within a reasonable time. The learned counsel of the applicant also submitted that the O.A. may be disposed of thus.

3. In the result, in the light of the submission made by the learned counsel on either side, and in the interests of justice, the application is disposed of directing the 2nd respondent to consider the Appeal(A-4) submitted by the applicant against the A-1 order of put off duty, in accordance with rules, within a period of one month from the date of receipt of a copy of this order. No costs.

Dated the 31st May 2001.


T.N.T.NAYAR
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN